

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00196/2018

Dated Wednesday the 28th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

M.Kannan,
S/o late K V Murugesan,
Door No. 14, Ranganayagi Nagar,
B K Pudur (PO),
Dindigul 624005.Applicant

By Advocate M/s. Ayyar & Iyer

Vs

1. Union of India rep by
The Deputy Director General Canteens Services,
Quartermaster General's Branch,
Integrated HQ of MoD (Army),
Room No. 16, L-1 Block,
Church Road,
New Delhi 110001.
2. The Director General NCC,
West Block – IV,
R K Puram,
New Delhi 110066.
3. The NCC Directorate
TNP & AN,
Fort St. George,
Chennai 600009.
4. The Group Commander,
NCC Group HQ,
No. 4, 1st floor, Subramanian Building,
Trichy Cantonment 620001.
5. The Commanding Officer,
14 TN BN NCC,
Unit Run Canteen,
No. 54, Anna Nagar,
Dindigul 624005.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard both sides.

2. Learned counsel for the respondents submits that the applicant had been appointed in a Unit Run Canteen which had been declared by the Hon'ble Apex Court as a private venture and as such, the Tribunal had no jurisdiction over the disputes relating to such appointment.
3. Learned counsel for applicant submits that in the light of the preliminary objection, the applicant may be permitted to withdraw this OA with liberty to approach the competent Labour Court. He has made an endorsement to this effect in the OA records.
4. Keeping in view the above, the applicant is permitted to withdraw this OA with liberty to approach the appropriate forum to agitate his grievance. Accordingly, OA is dismissed as withdrawn.

**(R. Ramanujam)
Member(A)
28.02.2018**

SKSI